BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA 212 of 2020 in C.P.(I.B) No. 301/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL).

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2021

Name of the Company: Inox Wind Infrastructure Services Ltd
V/s
Shethia Erectors & Material Handlers Ltd

Rule 11 of NCLT rules,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Mr. Pratik Thakkar, Advocate appeared on behalf of Applicant.

A leave note is received from the conducting counsel of the Respondent requesting adjournment on the ground that she has been tested COVID positive.

Accordingly, the matter is adjourned.

List the matter on 23.06.2021

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 13th day of April, 2021

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